

CENTRAL ADMINISTRATIVE TRIBUNAL

ALIAHABAD BENCH

Original Application No. 200 of 1992

Jeewa Ram

.... Applicant

Versus

Union of India and Others

.... Respondents

CORAM :

Hon. Mr. Justice U.C. Srivastava, V.C

Hon. Mr. M.K. Seth, Member(A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who worked as casual labour for several years has approached this Tribunal praying that the respondents be directed to enter the name of the applicant in the casual live register and his services should be regularised according to number of working days and to obey the order of the Tribunal as per judgement of the Tribunal dated 16.3.89 and the Railway Board's circular dated 20.8.87 be given effect to.

The applicant was employed as casual labour under P.W.I from 15.5.73 to 15.6.77 and thus according to him he has put 696 days of regular service and he has placed the certificate issued by the P.W.I on this behalf which is also on record. He was again re-employed on 16.3.80 and worked upto 15.10.80 and has put 113 days of regular service, in support of which a certificate was again filed by him. The applicant was again given duty on 16.12.82 to 29.5.83 on different spells and has worked for total 150 days thereafter he was again appointed on 16.6.83 to 31.7.83 and has put 107 days of regular service, in support of which

he has filed a certificate. Again he has been appointed from 1.10.82 to 28.2.83 and he has worked for 135 days of regular service and thereafter again appointed as casual labour from 1.3.83 to 15.10.83 and has put 188 days of regular service and he again filed a certificate for the same. Similarly, he worked from 22.11.85 to 15.4.86 and has put 143 days of regular service and again 31.7.87 and has put 77 days of regular service and from 16.4.88 to 31.7.88 he has put 117 days of regular service and again from 1.4.90 to 31.7.90 and has put 120 days of regular service. He

2. He has made reference to the case of Mithai Lal Vs. Union of India in O.A. 1229/88T) decided on 16.3.89 to follow the same principle in the case of the applicant. The respondents have denied the certificates which has been filed by the applicant. The applicant's version appears to be ^{quite} correct.

3. Accordingly, the respondents are directed to enter the name of the applicant in the casual live register and thereafter his case may be considered for regularisation in accordance with the applicable rules within a period of three months from the date of communication of this order. With these observations the application stands disposed of finally with no order as to costs.


Member (A)


Vice Chairman

Dated: 27.4.1993

(Uv)